

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 773
TO BE ANSWERED ON 07.02.2024**

REVISED RATES OF FOOD ITEMS

**†773. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:
SHRI SANJAY JADHAV:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government has reviewed the rates of food, edible items, drinks, regional dishes including tea/coffee being sold by small sellers and licensee vendors at the railway stations;

(b) if so, whether the Government has issued any guidelines in this regard and if so, the details thereof;

(c) whether Northern Railways has not revised the sale rate fixed in the year 2012 despite order of Railway Board/Zonal Railway dated 27.08.2019;

(d) if so, whether the Government has conducted any inquiry into the reasons for not implementing the said order at all the railway stations/platforms of the country;

(e) if so, the details in this regard particularly in Northern railways along with the time by which the said order is likely to be implemented;

(f) whether the Government is aware that raw materials are bought by license holders with applicable GST and meal/breakfast is being sold to the passengers without GST collection, while the Ministries of Railways/ Finance is charging 15% GST on license fee;

(g) if so, whether this is likely to affect the license holders; and

(h) whether the Government has received by proposal to resolve such discrepancies and if so, the action taken thereon?

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (e): The tariff of tea, coffee and standard meals/breakfast, etc is fixed by Indian Railways (IR) from time to time taking into consideration the various relevant factors.

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The existing tariff of tea and coffee was issued vide Commercial Circular No. 53 of 2018 while the tariff of standard meals/ items for static units was issued vide Commercial Circular No. 64 of 2019.

Further, as per Catering Policy 2017, Zonal Railways have been delegated powers to fix the menu and tariff of a-la-carte items served through static catering units at stations. These instructions are being implemented by the Zonal Railways.

(f) to (h): In respect of catering units over Indian Railways, all applicable taxes including GST are levied as per the applicable rates notified by the concerned Central /State Government Authorities from time to time.
